

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 164/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores paid which has been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage-II Connectivity at Fatehgarh-III PS.

Petitioner : Adani Renewable Energy Holding Four Limited.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 165/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 13.5 Crores (Rs. 6 Crores + Rs. 7.50 Crores) which have been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Connectivity and LTA at Fatehgarh-II PS.

Petitioner : Adani Renewable Energy Park Rajasthan Limited.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 167/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores which have been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage II Connectivity at Koppal PS.

Petitioner : Adani Renewable Energy Holding Fifteen Limited.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **27.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, Adani Renewable
Shri Chetan Garg, Advocate, Adani Renewable
Ms. Lavanya Panwar, Advocate, Adani Renewable
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Arshiya Sharma, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Respondent, CTUIL, sought ten days additional time to file its reply in the matter. Learned counsel for the Petitioner requested four weeks' time to file its rejoinder to the reply to be filed by Respondent, CTUIL.

2. Considering the submissions of the learned counsels for the parties, the Commission permitted the Respondent, CTUIL, to file its reply within ten days with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.
3. The Petitions will be listed for the hearing on **6.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)